IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-119/2016

IN THE MATTER OF:

M/s. Paawan Corruators

Applicant/petitioner

Vs.

Piccadily Sugar and Allied Ind. Ltd.

Respondent

Order under Section 433(e), 434(1)(a) & 439 of the Companies Act

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan, Hon'ble Member(Judicial)

For the Applicant/Petitioner :

Ms. Shruti Aggarwal, Advocate

For the Respondent

ORDER

Learned Counsel for the petitioner, after obtaining instructions from her client, applies for withdrawal of the petition.

Dismissed as withdrawn.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

-Sd-

(R. VARADHARAJAN)

MEMBER(JUDICIAL)

22.09.2017